

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

D.A. No. 440 of 1995.

Thursday this the 18th day of July 1996.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

V.K. Purushothama Kaimal,
Preventive Officer,
Customs House, Cochin-9. Applicant

(By Advocate Shri M.R. Rajendran Nair)

Vs.

1. Union of India represented by
Secretary to Government of India,
Ministry of Finance,
New Delhi.

2. The Collector of Customs,
Customs House, Kochi-9. Respondents

(By Advocate Shri TR Ramachandran Nair, ACGSC)

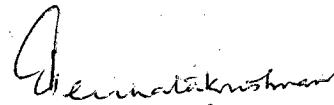
The application having been heard on 18th July 1996,
the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Learned counsel for applicant submits that the
proceedings under challenge have come to an end at least
for the time being, with the appeal being allowed with
certain directions. We record the submission and
dispose of the application as infructuous. No costs.

Thursday this the 18th day of July 1996.


P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)

VICE CHAIRMAN